

Design and Technology Upgradation Scheme, Marketing Support and Services Scheme, Comprehensive Welfare Scheme for Handloom Weavers and Handicraft Artisans, Infrastructure and Technology Development Scheme, etc.

These schemes facilitate the modernization of Textile Industry and also provide upliftment of traditional artisans and weavers in the handicrafts, powerloom and handloom sector. These Schemes are applicable in all States including Karnataka.

**Workshed for SC/ST weavers**

†2239. SHRI PRABHAT JHA: Will the Minister of TEXTILES be pleased to state:

(a) whether the proposal of Madhya Pradesh Government for construction of workshed for the weavers of Scheduled Castes/Scheduled Tribes is under consideration of Central Government, if so, the details thereof; and

(b) whether a quick decision is to be taken on the proposal and proposed amount is to be released and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI SANTOSH KUMAR GANGWAR): (a) Proposal from Madhya Pradesh Government for construction of workshed for the weavers of Scheduled Castes/Scheduled Tribes has not been received so far by the office of the Development Commissioner (Handlooms), Ministry of Textiles.

(b) Does not arise.

**Training to youth in textile trade**

2240. SHRI K. R. ARJUNAN: Will the Minister of TEXTILES be pleased to state:

(a) whether more than three lakh youth had been given training by Government in textile trade; and

(b) if so, how many of them belong to Tamil Nadu?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) Yes Sir. A total of about 67000 persons have been trained in the State of Tamil Nadu under Integrated Skill Development Scheme (ISDS) out of a total of 4,65,000 trained so far.

*The House then Adjourned at four minutes past twelve of the clock.*

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† Original notice of the question was received in Hindi.

*The House reassembled at  
thirty minutes past two of the clock,*

MR. DEPUTY CHAIRMAN *in the chair.*

MR. DEPUTY CHAIRMAN: Now, Private Members Legislative Business. Bills for introduction...(Interruptions)... Let us have introduction of Bills. ...(Interruptions)...

**PRIVATE MEMBERS' BILLS**

MR. DEPUTY CHAIRMAN: Shri Prabhat Jha; not present.

SHRI MADHUSUDAN MISTRY (Gujarat): No one is there. ...(Interruptions)...

SHRI JAIRAM RAMESH (Andhra Pradesh): The Government is not serious.

MR. DEPUTY CHAIRMAN: It is Private Members' Business. ...(Interruptions)...

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, we are serious, but they are not serious. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Shri Prabhat Jha; not present. Shri Mansukh L. Mandaviya; not present.

**The Constitution (Amendment) Bill, 2015  
(Amendment of Articles 341 and 342)**

श्री वीर सिंह (उत्तर प्रदेश) : महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने के लिए एक विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

*The question was put and the motion was adopted.*

श्री वीर सिंह : महोदय, मैं विधेयक को पुरःस्थापित करता हूँ।

MR. DEPUTY CHAIRMAN: Shri Vijay Jawaharlal Darda; not present.

**The Constitution (Amendment) Bill, 2015  
(Amendment of Article 130)**

SHRI VIVEK GUPTA (West Bengal): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

*The question was put and the motion was adopted.*